



**HIGH COURT OF JUDICATURE FOR RAJASTHAN  
BENCH AT JAIPUR**

S.B. Civil Writ Petition No. 14417/2021

Dalas Biotech Ltd., Having Its Regd. Office At E-292, RIICO  
Industrial Area, Bhiwadi-301019. -----Petitioner

Versus

1. Farmasino Pharmaceuticals (Jiangsu) Col. Ltd., Having Its Office At Bldg-5, No. 9 Weidi Road, Nanjing (210033) China, Through Its Power Of Attorney Holder, Mr. Pankaj Sachdev Son Of Mr. Indra Mohan Sachdeva, Resident Of 901, 9<sup>th</sup> Floor, Vikrant Tower, 4, Rajendra Palace, New Delhi-110001.
2. National Company Law Tribunal, Jaipur Bench, Corporate Bhawan, G-6/7, Residency Area, Civil Lines, Jaipur Through Its Secretary. -----Respondents



For Petitioner(s) : Mr. Kamlakar Sharma, Senior Advocate with Mr. Nalin Kohli, Adv. Mr. Amol Vyas, Adv. Mr. Aastik Dhingra, Adv.

**HON'BLE MR. JUSTICE ASHOK KUMAR GAUR**

**Order**

**10/12/2021**

Learned Senior Advocate appearing for the petitioner submitted that the I.A. No.387/JPR/2021 was filed before the National Company Law Tribunal, Jaipur Bench, Jaipur by making a prayer for listing the case by way of physical mode of hearing on 10.12.2021 or any other date convenient to the Tribunal.

Learned Senior Advocate submitted that the Tribunal by impugned order has dismissed the said application and has in fact insisted that there is no Standard Operating Procedure (SOP) for physical hearing with respect to the infrastructure/facilities at Jaipur Bench.



Learned Senior Advocate submitted that the Apex Court as well as different High Courts including Rajasthan High Court has already started the hybrid system of hearing the matters either by physical mode or by virtual hearing.

Learned Senior Advocate submitted that since the proceedings before the Tribunal are at final stage and the petitioner has every right to defend its case by referring the different documents as well as he intends to make oral submissions for effective decision in the matter.

Learned Senior Advocate also refers to a circular dated 01.07.2021 issued by the Rajasthan High Court giving directions for the functioning of Subordinate Courts/Special Courts/Tribunals from 05.07.2021.

Learned Senior Advocate submitted that by impugned order the right of the petitioner to put its case in proper manner has been declined without any justification.

Issue notice of the writ petition as well as stay application, returnable on 21.12.2021. Notices may be given 'dasti'. Additionally, a copy of writ petition be served in the office of Additional Solicitor General-Mr. R.D. Rastogi, who represents the respondent No.2. His name be shown in the cause list.

Till the next date, the National Company Law Tribunal, Jaipur Bench is restrained to proceed further in CP No.(IB)-213/9/JPR/2020 under Section 9 of the IBC, 2016.

**(ASHOK KUMAR GAUR),J**

Ramesh Vaishnav /86/Himanshu Soni